

Service
Condition of
Case and Ours

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 339 of 1991
Ex� No.

DATE OF DECISION 19.12.1991

Paschim Railway Karmachari Petitioner
Parishad & Ors.

Shri K.K. Shah Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Paschim Railway Karmachari Parishad
& Ors.

.... Applicant

Vs.

Union of India & Ors.

.... Respondents

O R A L - O R D E R

O.A. No.339 of 1991

Date : 19.12.1991

Per : Hon'ble Mr. R.C. Bhatt

: Member (J)

Learned advocate Mr. K.K. Shah for the applicant under the instruction of his client, the applicant, who is also present in the court today requests for withdrawal of this original application in view of the judgement by Bombay High Court in Dr. H.H.Datta Vs. P.S. Shivram on the point of jurisdiction. Mr. Shevde, learned advocate for the respondents has no objection for his withdrawal. The matter is allowed to be withdrawn. The matter is disposed of as withdrawn. No orders as to cost.

R.C.B.

(R.C.BHATT)
Member (J)

*Ani.

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& Ors.

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